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**NATIONAL COMPANY LAW TRIBUNAL  
BENGALURU BENCH  
COURT NO.1**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,  
BENGALURU BENCH, BENGALURU, HELD ON 29.05.2019

PRESENT: 1. Hon'ble Member (J) Shri Rajeswara Rao Vittanala  
2. Hon'ble Member (T) Dr Ashok Kumar Mishra

CP/CA No.	Purpose	Sec	Name of Petitioner	Petitioner Advocate	Name of Respondent	Respondent Advocate
CP(IB) No. 167/BB/2019	For admission	Sec 10 of I&B code 2016	M/s GNB Technologies (India) Pvt Ltd	Arjun Rao		

ADVOCATE FOR PETITIONER/s:

ARJUN RAO, Adv   
9880508071

ADVOCATE FOR RESPONDENT/s:

**ORDER**

Heard Shri Arjun Rao, learned Counsel for Petitioner. Learned Counsel for Petitioner submits that as per the Provisional Balance Sheet as on 26.03.2019, Non-Current Liabilities of Rs.49,97,96,558/- wherein Current assets of Rs.65,000/-. Therefore, it is prima facie found that direction cannot be given for CIRP. Therefore, learned Counsel for Petitioner seeks some more time to get necessary instruction whether the Company can seek liquidation instead of CIRP. Post the case on **27.06.2019**.

  
**MEMBER (T)**

  
**MEMBER (J)**

Shruthi  
**Verified**

  
**Court Officer**